

HIGH COURT OF DELHI : NEW DELHI
SHERSHAH ROAD, NEW DELHI-110503

No. 1027 EI-1/Estt-1/DHC
Date: 21.08.2026

VACANCY CIRCULAR / NOTICE

Subject:- Selection of the Chairman/Chairperson, Police Complaints Authority, Government of National Capital Territory of Delhi.

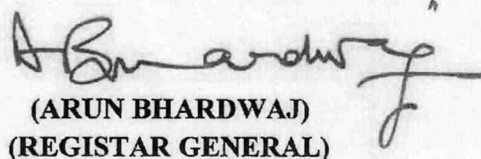
Applications are invited from the Retired High Court Judges for proposing the name(s) for selection of the Chairman/Chairperson, Police Complaints Authority, Government of National Capital Territory of Delhi.

The relevant provisions with regard to appointment, removal and terms & conditions of appointment, as notified vide Notification F.No. 28/1/2017/HP-I/Estt./Part file-635-641 dated 29.01.2018 (attached herewith) issued by the Government of National Capital Territory of Delhi, are as under:-

“3. Appointment, Removal and terms & conditions of appointment:

- (i) Lt. Governor, National Capital Territory of Delhi shall be the Appointing Authority of the Chairman/Chairperson and Members of the Police Complaint Authority.
- (ii) (a) The Chairman/Chairperson of the Authority shall be selected out of a panel of names proposed by Chief Justice, High Court of Delhi.
... ..
- (iii) **The term of the Chairman/Chairperson and Members of the Authority shall be three years.** The upper age limit for Members shall be 65 years but the Chairman/ Chairperson can continue beyond 65 years, if necessary, to complete 03 years tenure, subject to the approval of Lieutenant Governor.
- (iv) The remuneration & perks of the Chairman/Chairperson and the Members of the Police Complaints Authority will be as notified by the Government from time to time.
... ..
- (vi) The Chairman/Chairperson and the members of the Police Complaints Authority shall be whole time members of the Authority and will not engage in any other remunerative activities.”

Interested Retired High Court Judges may submit their application to the Registrar General Secretariat, 1st Floor, A Block, High Court of Delhi, Shershah Road, New Delhi – 110503, latest by 05th September, 2026.


(ARUN BHARDWAJ)
(REGISTRAR GENERAL)

57/K
225/C

(TO BE PUBLISHED IN PART-IV OF DELHI GAZETTE) (EXTRAORDINARY)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(HOME POLICE-I BRANCH, HOME DEPARTMENT)
5TH FLOOR, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI

Dated, Delhi the 27/01/2018

NOTIFICATION

F.No.28/1/2017/HP-I/Estt./Part file-635-64) In compliance with the directions passed by the Hon'ble Supreme Court in WP (C) No. 310/1996 (Prakash Singh & Ors-Vs-Union of India & Ors) dated 22nd September 2006 and directions issued by Government of India, Ministry of Home Affairs, vide letter No. 14040/108/2015-UTP dated 05th October 2015 and letter No. 14040/108/2015-UTP dated 26th September 2017, the Lt. Governor of the National Capital Territory of Delhi is pleased to constitute the Police Complaint Authority for National Capital Territory of Delhi to deal with complaints relating to Delhi Police as directed by the Hon'ble Supreme Court in the said case, the terms and conditions for Police Complaint Authority for National Capital Territory of Delhi will be as under:

2. ✓ **Composition :**

✓ The Police Complaint Authority of National Capital Territory of Delhi shall be headed by the Chairman/Chairperson with three Members. One of the three Members must be a woman. The Chairman/Chairperson will be selected from below mentioned category (a) and one Member each from the categories (b) to (d) will be selected:

- ✓ (a) A retired High Court Judge;
- (b) A person of repute and stature from civil society;
- (c) A retired civil servant of minimum of scale of Secretary to GNCT of Delhi with experience in Public Administration; and
- (d) A retired Police officer of minimum of scale of Joint Commissioner/Inspector-General of Police or corresponding rank.

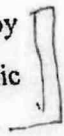
In case a woman is appointed as Chairman/ Chairperson, then it shall not be mandatory to have a woman Member.

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3. ✓ Appointment, Removal and terms & conditions of appointment:

(i) Lt. Governor, National Capital Territory of Delhi shall be the Appointing Authority of the Chairman/Chairperson and Members of the Police Complaint Authority.

✓ (ii) (a) The Chairman/Chairperson of the Authority shall be selected out of a panel of names proposed by Chief Justice, High Court of Delhi. 

(b) The members of the Authority shall be selected out of the panel prepared by Chief Secretary, Delhi after consultation with Lok Ayukta and Chairman, Public Grievances Commission. 

(iii) The term of the Chairman/Chairperson and Members of the Authority shall be three years. The upper age limit for Members shall be 65 years but the Chairman/Chairperson can continue beyond 65 years, if necessary, to complete 03 years tenure, subject to the approval of Lieutenant Governor.

(iv) The remuneration & perks of the Chairman/Chairperson and the Members of the Police Complaints Authority will be as notified by the Government from time to time.

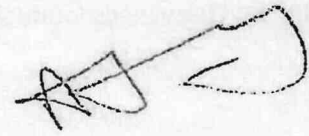
(v) The Chairman/Chairperson or Member of the Police Complaints Authority may be removed by the Lieutenant-Governor, National Capital Territory of Delhi after giving him/her an opportunity to be heard, on any of the following grounds:

a) Proven misconduct or misbehaviour;

b) Persistent neglect to perform duties;

c) Occurrence of any situation that would make him/her not suitable for appointment; or

d) Engaging during term of office in any paid employment outside the duties of office.



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(vi) The Chairman/Chairperson and the members of the Police Complaints Authority shall be whole time members of the Authority and will not engage in any other remunerative activities.

4. Role and functions

The role and functions of the Police Complaints Authority will be as under:

- (i) The Authority shall inquire into allegations of "serious misconduct" against police personnel, as detailed below, either *suo motu* or on a complaint received from any of the following:-
- a) a victim or any person on his/her behalf on a sworn affidavit ;
 - b) the National Human Rights Commission; or
 - c) Lieutenant-Governor or Chief Secretary or Principal Secretary(Home), GNCT of Delhi.

Explanation: "Serious misconduct" for the purpose of this chapter shall mean any act of commission or omission of a police officer that leads to or amounts to:

- a) death in police custody;
- b) grievous hurt in police custody;
- c) rape or attempt to rape in police custody;
- d) arrest or detention without due process of law; or
- e) Extortion or land/house grabbing or any other incident involving serious abuse of authority.

Provided that no anonymous and pseudonymous complaints shall be entertained.

(ii) Any complaint not covered in category (i) above, may also be referred to Police Complaint Authority by Lieutenant-Governor or Chief Secretary or Principal Secretary (Home), GNCT of Delhi.

(iii) The Police Complaint Authority may not entertain those cases which are under consideration before any Court or the National Human Rights Commission or any other statutory body.

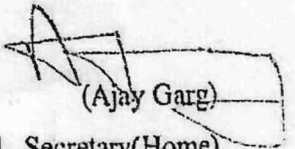
(iv) Cases of complaints regarding Delhi Police will be looked into by Police Complaint Authority and not by Public Grievances Commission. Accordingly the cases relating to Delhi Police pending with Public Grievances Commission shall be transferred to Police Complaint Authority.

5. The power of the Police Complaints Authority will be as under:

- (i) The Authority may require any person or authority to furnish information on such points or matters as in the opinion of the Authority may be useful for or relevant to the subject matter of the complaint;
- (ii) The Authority, before finalising their report, shall afford the Delhi Police an adequate opportunity to present their view and additional facts, if any, not already in the notice of the Authority. The Authority may review their findings on receipt of additional information from Delhi Police that may have a material bearing on the case.
- (iii) Upon completion of the inquiry, the Authority shall communicate their findings/recommendations to Chief Secretary, Delhi.
- (iv) The Authority will endeavour to submit their findings and recommendation within a period of sixty days from the date of receipt of the complaint.
- (v) The Authority will submit biannual reports to the Lieutenant-Governor, National Capital Territory of Delhi about the cases which are pending before the Authority specifying those cases which are pending for more than 60 days.

6. The recommendation of the Police Complaints Authority shall ordinarily be binding unless for the reasons to be recorded in writing, the Government decides to disagree with findings of the Authority.

By order and in the name of the Lieutenant-Governor of National
Capital Territory of Delhi


(Ajay Garg)

Spl. Secretary(Home)
Govt. of NCT of Delhi

Copy forwarded for information to:-

1. Principal Secretary to Hon'ble Lt. Governor, Delhi
2. Jt. Secretary (UT), Ministry of Home Affairs, Govt. of India.
3. Commissioner of Police, Delhi.
4. Chairman, Public Grievance Commission, Delhi.
5. OSD to Chief Secretary, Delhi.
6. Standing Counsel (Criminal), GNCT of Delhi.
7. PS to Principal Secretary, Home, GNCT of Delhi.



(Ajay Garg)

Spl. Secretary(Home)
Govt. of NCT of Delhi